

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:791
ANSWERED ON:17.08.2007
VIOLATION OF COMPANIES ACT
Mahato Shri Narahari

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of prosecutions initiated by the Ministry of Corporate Affairs on the errant companies which have violated the Companies Act, 1956 in the last three years, year-wise;
- (b) the progress of the cases filed;
- (c) whether the Ministry has approached the Company Law Board in regard to the pending cases of violation;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA)

- (a) & (b) The number of prosecutions initiated by the Ministry of Corporate Affairs during last three years and progress of the cases filed are at Annex.
- (c) No, Sir.
- (d) Does not arise.
- (e) As per the penal provisions for contraventions of various sections of the Companies Act, 1956, the cases/petitions are filed before the Competent Courts, for orders as appropriate.